GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

RAJYA SABHA
STARRED QUESTION NO. *185

ANSWERED ON TUESDAY, 18TH MARCH, 2025 / PHALGUNA 27, 1946 (SAKA)

RECOVERY OF LOANS BY NATIONALISED BANKS

***185. SHRI RITABRATA BANERJEE:**

Will the Minister of FINANCE be pleased to state:

(a) whether the nationalised banks have recovered a considerable amount of the loans that were written off in the last three years;
(b) if so, the details thereof, year-wise and bank-wise; and
(c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

*****

(a) to (c): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (c) in respect of Rajya Sabha Starred Question No. *185 for reply on 18.03.2025 regarding Recovery of Loans by Nationalised Banks asked by Shri Ritabrata Banerjee.

(a) to (c): Banks write-off non-performing assets (NPAs), including, *inter-alia*, those in respect of which full provisioning has been made on completion of four years, as per the Reserve Bank of India (RBI) guidelines and policy approved by banks' Boards. Such write-off does not result in waiver of liabilities of borrowers and therefore, it does not benefit the borrower.

Further, recovery in written-off loans is an ongoing process. Banks continue pursuing their recovery actions initiated against borrowers under the various recovery mechanism available to them, such as filing of a suit in civil courts or in Debts Recovery Tribunals, action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, filing of cases in the National Company Law Tribunal under the Insolvency and Bankruptcy Code, *etc*.

Bank-wise and year-wise details of amount recovered from written-off loans by nationalised banks, including State Bank of India, during the last three financial years and the current financial year up to December 2024 are at **Annex**.

*****

Annex

Rajya Sabha Starred question no. *185, regarding Recovery of Loans by Nationalised Banks

Recovery from written-off loans by nationalised banks, including State Bank of India

(Amounts in crore Rs.)

Bank	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25 (till 31.12.2024)
Bank of Baroda	2,510	3,277	3,943	3,800
Bank of India	1,097	1,207	1,467	1,222
Bank of Maharashtra	642	943	985	1,032
Canara Bank	2,747	5,110	6,032	4,428
Central Bank of India	332	1,283	1,433	1,067
Indian Bank	1,612	2,177	1,879	1,784
Indian Overseas Bank	19	90	2,430	1,967
Punjab and Sind Bank	261	512	691	181
Punjab National Bank	3,441	6,508	6,101	3,097
State Bank of India	7,782	7,097	6,934	5,627
UCO Bank	1,546	1,624	1,487	1,659
Union Bank of India	2,750	5,549	3,987	3,395

Source: RBI (provisional data for FY2024-25)

*****

भारत सरकार

वित्त मंत्रालय

वित्तीय सेवाएं विभाग

राज्य सभा

तारांकित प्रश्न संख्या *185

जिसका उत्तर मंगलवार, 18 मार्च, 2025/27 फाल्गुन, 1946 (शक) को दिया गया

राष्ट्रीयकृत बैंकों द्वारा ऋणों की वसूली

*185. श्री रीताब्रता बनर्जी:

क्या वित्त मंत्री यह बताने की कृपा करेंगे किः

(क) क्या राष्ट्रीयकृत बैंकों ने विगत तीन वर्षों में बट्टे खाते में डाले गए ऋणों की बड़ी राशि वसूल की है;

(ख) यदि हां, तो तत्संबंधी वर्ष-वार और बैंक-वार ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

उत्तर

वित्त मंत्रालय में राज्य मंत्री
(**श्री पंकज चौधरी**)

(क) से (ग) : एक विवरण सदन के पटल पर रख दिया गया है।

"राष्ट्रीयकृत बैंकों द्वारा ऋणों की वसूली" के संबंध में श्री रीताब्रता बनर्जी द्वारा पूछे गए दिनांक 18.3.2025 के राज्य सभा तारांकित प्रश्न संख्या *185 के भाग (क) से (ग) के उत्तर में उल्लिखित विवरण

(क) से (ग): बैंक, भारतीय रिजर्व बैंक (आरबीआई) के दिशानिर्देशों तथा अपने बैंकों के बोर्डों द्वारा अनुमोदित नीति के अनुसार अनर्जक आस्तियों (एनीपए) को बट्टे खाते में डालते हैं, जिनमें, अन्य बातों के साथ-साथ, ऐसी आस्तियां भी शामिल हैं जिनके चार वर्ष पूरा होने के उपरांत पूर्ण प्रावधान किया गया है। ऐसे बट्टे खाते डालने से उधारकर्ताओं को देयताओं से छूट नहीं मिलती है तथा इससे उधारकर्ताओं को लाभ नहीं होता है।

इसके अतिरिक्त, ऋणों को बट्टे खाते में डालना एक सतत प्रक्रिया है। बैंक, उनके पास उपलब्ध विभिन्न वसूली तंत्रों जैसे कि सिविल न्यायालयों अथवा ऋण वसूली अधिकरणों में वाद दायर करके, वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन एवं प्रतिभूति हित का प्रवर्तन अधिनियम के तहत कार्रवाई करके, दिवाला और शोधन अक्षमता संहिता इत्यादि के तहत राष्ट्रीय कंपनी विधि अधिकरण में मामला दायर करके उधारकर्ताओं के विरुद्ध वसूली की कार्रवाई जारी रखते हैं।

पिछले तीन वित्तीय वर्षों तथा दिसम्बर 2024 तक चालू वर्ष के दौरान भारतीय स्टेट बैंक सहित राष्ट्रीयकृत बैंकों द्वारा बट्टे खाते में डाले गए ऋणों से वसूली गई राशि का बैंक-वार तथा वर्ष-वार ब्यौरा अनुबंध में दिया गया है।

*****

अनुबंध

राष्ट्रीयकृत बैंकों द्वारा ऋणों की वसूली के संबंध में राज्य सभा तारांकित प्रश्न संख्या *185

भारतीय स्टेट बैंक सहित राष्ट्रीयकृत बैंकों द्वारा बट्टे खाते डाले गए ऋणों से वसूली

(राशि करोड़ रुपए में)

बैंक	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25 (31.12.2024 तक)
बैंक आफ बड़ौदा	2,510	3,277	3,943	3,800
बैंक आफ इंडिया	1,097	1,207	1,467	1,222
बैंक आफ महाराष्ट्र	642	943	985	1,032
केनरा बैंक	2,747	5,110	6,032	4,428
सेन्ट्रल बैंक आफ इंडिया	332	1,283	1,433	1,067
इंडियन बैंक	1,612	2,177	1,879	1,784
इण्डियन ओवरसीज बैंक	19	90	2,430	1,967
पंजाब एंड सिंध बैंक	261	512	691	181
पंजाब नैशनल बैंक	3,441	6,508	6,101	3,097
भारतीय स्टेट बैंक	7,782	7,097	6,934	5,627
यूको बैंक	1,546	1,624	1,487	1,659
यूनियन बैंक आफ इंडिया	2,750	5,549	3,987	3,395

स्रोत: आरबीआई (वित्तीय वर्ष 2024-25 के लिए अनंतिम आंकड़े)

*****

SHRI RITABRATA BANERJEE: Sir, roughly, loans worth around Rs. 12 lakh crore have been written off by the nationalized banks. From the answer, we gather that the amount of recovered loans is Rs. 1,26,000-plus, that is, roughly ten per cent. Through you, Sir, I would like to know if the hon. Minister could provide the House with the details of the top 20 wilful defaulters in India as on date and state specifically what action has been taken to recover the outstanding amounts from these wilful defaulters. It will be greatly appreciated if the hon. Minister could furnish a written response on this with details.

श्री पंकज चौधरी : सभापति महोदय, माननीय सदस्य ने एनपीए की बात की है। अगर देखें, तो बैंक, आरबीआई की गाइडलाइन्स के अनुरूप और अपने बोर्ड्स की अप्रूव्ड पॉलिसी के अनुसार एनपीए लोन को Write-off करती है। इसके साथ ही साथ अगर देखें, तो Write-off करने से पहले 100 परसेंट का प्रोविजन किया जाता है, ताकि जमाकर्ताओं को कोई भी नुकसान न हो। सर, Write-off करने का मतलब यह नहीं होता है कि वह पैसा माफ कर दिया गया है। जिस प्रकार से बैंक recovery करता है और यथावत करता रहता है और बैंक यह अंतरराष्ट्रीय मानकों के आधार पर करता है। जहां तक माननीय सदस्य का सवाल है कि एनपीए बहुत बढ़ा है, तो मैं बताना चाहता हूं कि अगर आप देखें, तो एनपीए लगातार गति से घट रहा है और 2024 -25 में देखें, तो 2.42 परसेंट रह गया है।

SHRI RITABRATA BANERJEE: Sir, my specific question was about the nationalised banks. Overall, Rs.16.35 lakh crores have been written off. Out of this amount, Rs.12 lakh crores were of nationalised banks. The answer given by the Government shows that the recovery is of Rs.1,26,000 crore, that is, merely 10 per cent. So, 90 per cent of the loans is not recovered. Now, my second supplementary, through you, is this. Could the Minister state the details of the cases where the Government has taken recapitalisation measures for public sector banks facing a high volume of Non-Performing Assets? Please also state the details of the funds for recapitalisation released to these banks in the last five years. I will urge, through you, that I need a specific answer. The earlier answer was not at all specific.

श्री पंकज चौधरी : सभापति महोदय, माननीय सदस्य ने recapitalisation के लिए जो प्रश्न पूछा है, तो मैं निश्चित तौर से बताना चाहता हूं कि जब से मोदी जी की सरकार बनी है, तब से आरबीआई और सरकार ने मिलकर कहीं न कहीं एक सुदृढ़ व्यवस्था बनाई है, ताकि बैंकों को मजबूती प्राप्त हो सके। आज हमारे देश में सभी बैंक robust तरीके से काम कर रहे हैं।

MR. CHAIRMAN: Hon. Finance Minister is responding.

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Sir, I just want to add a few more things to what the hon. Minister of State has said. On the recovery of written-off loans, first of all, I am sure the hon. Member realises that when we say, a loan is written off, it is not as if it has been completely waived off. The defaulter does not escape consequences. Action is taken through courts; action is taken through the IBC process and recovered moneys are restored to the banks and that record of how much has been restituted to the banks has been periodically answered when questions are asked in the Parliament. We have done that. But, I just want to say that, because the hon. Member kept on saying he wants specific details, the numbers that he mentioned are probably old. I want to give the latest numbers. Actually speaking, recovery in written-off loans by banks had reached a peak, in the sense, that by about 2022-23, recovery of written off loans by public sector banks has gone up to the level of Rs.35,378 crores. Cumulatively, the public sector banks have recovered written-off loans of Rs.2,27,288 crores. Now, private sector banks, on their own, are also recovering, and they have recovered something like Rs.55,598 crores. Recovery is an ongoing process. Every year, it adds to the total money recovered. Now, as a whole, there is Rs. 2,27,288 crores which are recovered by just the public sector banks. That is on the recovery of written-off loans.

DR. JOHN BRITTAS: Sir, this is the first time I am speaking after you have come back fit as a fiddle.

MR. CHAIRMAN: It must have been very difficult for you.

DR. JOHN BRITTAS: Yes, Sir. Without you, I feel like an orphan. Through you, Sir, I thank the hon. Finance Minister for her kind gesture of going over to Kerala House to have breakfast with my Chief Minister. Having said this, there is an impression that all the sectors are equal in this default of loans. In this context, I would ask a specific question here. First, what could be the sector-wise NPA for industry, service and agriculture - write-off and the recovery thereof? I want to know these details sectors-wise. Second, there is a growing concern that education loans are becoming NPAs on account of growing unemployment. Will the Minister be kind enough to give the statistics of amount of NPAs on this account - the write-off and the recovery?

SHRIMATI NIRMALA SITHARAMAN: The specific details, which are being asked about, let us say, for the agriculture or the manufacturing and the services, and also

on the student loans, I may have to obtain these. I do not have the figures ready in my hands. I will get it, share it in the House and also share it with the hon. Member.

MR. CHAIRMAN: It is a difficult choice. I tilt in favour of Shri Digvijaya Singh for supplementary no. 4 at the cost of Dr. Syed Naseer Hussain.

SHRI DIGVIJAYA SINGH: Sir, he can ask.

MR. CHAIRMAN: No, if I call out someone, there has to be compliance. I have acceded to your request.

SHRI DIGVIJAYA SINGH: Sir, I will be very happy to withdraw in his favour.

MR. CHAIRMAN: It does not matter. I have taken a call.

श्री दिग्विजय सिंह: माननीय सभापति महोदय, मैं आपका आभारी हूं कि आपने मुझे सवाल पूछने का अवसर दिया है। मैं माननीय मंत्री महोदया से पूछना चाहता हूं कि एनसीएलटी के प्रकरणों में Committee of Creditors जब तक हेयरकट एक्सेप्ट नहीं करता है, तब तक एनसीएलटी आदेश नहीं देता है। मैं आपके माध्यम से माननीया मंत्री जी से पूछना चाहता हूं कि एसबीआई को हेयरकट की वजह से लगभग 65 प्रतिशत लोन का नुकसान हुआ। इसी प्रकार से दो और प्रकरणों में उसके क्रेडिटर्स का जितना एमाउंट था, उसका केवल 4 परसेंट रहा और 96 परसेंट हेयरकट हुआ है। महोदय, एक तो यह रेडियस एस्टेट के लिए हुआ है और दूसरा वीडियोकॉन इंडस्ट्री के लिए हुआ है। वहाँ के लाभार्थी कौन थे, मुझे उनके बारे में बताने की जरूरत नहीं हैं। वे Adani Goodhomes थे। सभापति महोदय, मैं आपके माध्यम से पूछना चाहता हूं कि आपने अपने उत्तर में जो बताया है, जितना लोन राइट ऑफ हुआ है, उसमें हेयरकट की जो फिगर है, क्या वह उसमें शामिल है और क्या उसे Committee of Creditors ने मंजूरी दी है?

SHRIMATI NIRMALA SITHARAMAN: Sir, the Committee of Creditors will have to give approval. It is not as if there is any one liquidation process or a resolution process.

SHRI DIGVIJAYA SINGH: Sir, is that binding for the CoC to give approval?

MR. CHAIRMAN: The hon. Finance Minister is on her legs.

SHRIMATI NIRMALA SITHARAMAN: Sir, the very senior Member sometimes is in a hurry to get the reply just as he is in a hurry to also arrive at the numbers, like 34 per cent haircut and all that. It is on the basis of what claims have come through.

Liquidation and the calculation of haircut is being done by one section in one way, but the laid down procedures talk about liquidation value, the liquidation value on the basis of which you have recovered and that is what is counted when you are talking in terms of the IBC resolution process. So, the same number, as per the laid down rules approved by this Parliament through the IBC law, shows that 169 per cent has been realised. And, therefore, looking at it from the value of claims alone does not count for what I will perceive as a haircut, or, somebody else will perceive as a haircut. Haircut is when you already have seen what the liquidation value is, and, if you are realizing 169 per cent of the liquidation value, hon. Member, Digvijaya Singh ji, will probably have to look at these figures also and then take inference as to how the system works. Moreover, this is the kind of number that we are talking about for those cases where the claims are more than 1,000 crores of rupees each. Sir, 164 corporate debtors, whose cases were admitted, have realized 169 per cent. It is an important thing. If you are talking about particular cases, I do not want to get into who the beneficiary is, who is the bidder is, who came to claim it, who is now taking over that defaulted company, whether the company's defaulting promoter coming through backdoor, which the law does not permit. All these things, I am sure the hon. Member knows. But since he talked about 'prominent cases', I will take the liberty of taking one minute extra to tell the House, through you, Sir, that in case of S R Steel India Limited, realization, as percentage of admitted claims, is 77 per cent, and, number of days that it took for resolution is, of course, protracted long one which goes beyond what we wanted. It had taken 583 days. In the case of Binani Cements Limited, 99 per cent has been the realization. In case of MBL Infrastructure Limited, it is 120 per cent realization, and, in case of IVRCL Chengapalli Tollways Limited, there has been 100 per cent realization. There are instances where realization is in this order and to talk about haircut mentioning that 15 per cent, 30 per cent or 90 per cent has been given away, I am sorry to say, and, if you allow me some indulgence, 'exaggerated'.

MR. CHAIRMAN: In the last Session, hon. Finance Minister was graceful to enlighten me about phone-banking, and, this time, about haircut.

श्रीमती संगीता यादवः माननीय सभापति महोदय, आपने मुझे प्रश्न पूछने का अवसर दिया, इसके लिए आपका आभार। यहां बैंकों के एनपीए और write-off की चर्चा हो रही है, लेकिन इस समय डिजिटल फ्रॉड की एक बहुत बड़ी समस्या चल रही है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूं कि क्या सरकार इस स्थिति से निपटने के लिए कोई प्रयास कर रही है?

श्री पंकज चौधरीः सभापति महोदय, मैं आपके माध्यम से माननीय सदस्या को बताना चाहता हूं कि सरकार जब से आई है, वह आरबीआई के साथ मिलकर लगातार बैंकों के शुद्धिकरण के लिए काम कर रही है। जहां तक डिजिटल फ्रॉड का मामला है, तो इस संबंध में भारतीय साइबर क्राइम समन्वय केंद्र (आई4सी) की स्थापना की गई। रीयल-टाइम रिपोर्टिंग के लिए The Citizen Financial Cyber Frauds Reporting and Management System (CFCFRMS) को स्टार्ट करके इसे NPCI से इन्टिग्रेट किया गया। 1930 का एक toll-free नम्बर चलाया गया। दूर संचार विभाग के 'Chakshu' portal पर Call and SMS के संभावित फ्रॉड्स पर निगरानी रखी जा रही है। पीएम मन की बात का संदेश, जो प्रधान मंत्री जी ने सदन में किया था कि रुको, सोचो, एक्शन लो के प्रयासों से परिणाम आता है। अगर 2014-15 में देखें, तो वाणिज्यिक बैंकों और एआईएफआई में प्रत्येक मामले में 1 लाख रुपये और उससे अधिक की अंतर्ग्रस्त राशि वाली धोखाधड़ियों की राशि(घटना की तारीख के आधार पर) 56,215 करोड़ थी , जो 2023-24 में घटकर 4,224 करोड़ रह गई है। इसलिए सरकार कहीं न कहीं उस पर लगातार प्रयास कर रही है और इसका मुख्य उद्देश्य है कि हम सबको मिलकर उसकी पब्लिसिटी करने की बहुत आवश्यकता है।

MR. CHAIRMAN: Q.No. 186.